Exploration of ruby and ruby-corundum in villages near Tumkur in Karnataka

*333. SHRI PRAKASH MEHROTRA: DR. LOKESH CHANDRA: SHRI BISHAMBHAR NATH PANDE:

Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether it is a fact that Government had deputed an experts team to explore the possibility of finding ruby and ruby-corundum in villages near Tumkur in Karnataka; and
- (b) whether Government are aware of illegal mining of ruby by traders and land-owners in these villages and if so, what action has been taken against the persons found guilty?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) No. Sir.

(b) Unauthorised mining of Ruby Corundum had been reported sometime back in Pavugada, Madhugiri and Ortagere Talukas. The State Department of Mines and Geology, assisted by the Revenue and Police authorities, took appropriate measures to stop this. At present, no illegal mining is reported from this area.

Tourist visiting India

*334. SHRIMATI RODA MISTRY: SHRI SAWAISINGH SISODIA: SHRIMATI USHA MALHO-TRA:

Will the Minister of TOURISM
AND CIVIL AVIATION be pleased to
state:

£253

(a) the number of tourists expected to visit India by the end of the current year;

(b) whether the hotel accommodation in places of tourist interest is sufficient to meet the tourist traffic; and

to Questions

(c) if so what are the details in this regard?

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) About 800,000 tourists are expected to visit India by the end of the current year.

(b) and (c) Whereas at some metropolitan centres such as Bombay, Delhi and Madras, the hotel accommodation position becomes acute during the peak tourist season, at other tourist centres like Calcutta, Agra, Jaipur, Aurangabad etc., there is more than adequate accommodation even during the peak season. Every effort is being made to increase hotel accommodation wherever necessary, and to diversify tourist attractions so as to ensure more even distribution of tourist traffic throughout the coun-

कोका, काजू और रबड़ का स्रायात

a the late through the motion

335 श्रीसी० हिपदासः श्रीनागेश्वरं प्रसाद शाहीः श्रीश्री० जे जोसेफः

क्या **वाणिज्य** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या केरल के सर्वदलीय शिष्ट मंडल से कोई अभ्यावेदन प्राप्त हुआ है जिसमें केन्द्रीय सरकार से कोका, रवड़ और काज् का आधात न करने का अनुरोध किया गया है;
- (ख) क्या यह सच है कि केन्द्रीय सरकार ने केरल सरकार और केरल के शिष्ट मंडलों को अ श्वासन दिया था कि इन मदों का आयात नहीं किया जायेगा;

- (ग) क्या यह भी सच है कि ये मदें गैर-सरकारो ऐजिसियों के माध्यम से श्रायात की जा रही है ग्रीर यदि हां, तो इसके क्या कारण है; ग्रीर
- (प्र) क्या केन्द्रीय सरकार इन मदों का ब्रायात भारत के राज्य व्यापार निगम के माध्यम से करने की िचार रखती है?

†[Import of Cocoa, Cashewnuts and rubber

*335. SHRI C. HARIDAS: SHRI NAGESHWAR PRASAD SHAHI: SHRI O. J. JOSEPH:

Will the Minister of COMMERCE be pleased to state:

- (a) whether any memorandum has been received from an all party delegation from Kerala requesting the Central Government not to import cocoa, rubber and cashewnuts;
- (b) whether it is a fact that the Central Government had assured the Government of Kerala and the delegation from Kerala that these items will not be imported;
- (c) whether it is also a fact that these items are being imported through private agencies; if so, what are the reasons therefor; and
- (d) whther the Central Government propose to canalise the import of these items through the State Trading Corporation of India?]

वाणिज्य तथा इस्पात ग्रौर खान मंत्री (श्री प्रणब मुखर्जी) : (क) केरल से एक सर्वदलीय प्रतिनिधि मंडल से 7 जून. को एक ज्ञापन प्राप्त हुन्ना है जिसमें यह ग्रन्तांध किया गया है कि भारतीय काज् निगम की मार्फत कच्चे काजू की ग्रधिक से ग्रधिक मान्ना ग्रायात की जाये, कोका बीन्स के ग्रायात को बन्द कर दिया जाये तथा

प्राकृतिक रवड़ के आयात की अनुमति न दी जाये।

(ब) जीनहीं।

(ग) तथा (घ) कच्चे काजू का स्रायात भारतीय काजू निगम के माध्यम से सरणोब इ किया जाता है और प्राकृतिक रबड़ का स्रायात भारतीय राज्य व्यापार निगम की मार्फत सरणीब इ किया जाता है। किन्तु इन मदों को सीधे स्रायात करने की स्रनुमित, नियात संबर्धन के हित में गुणों के स्राधार पर दी जा सकती है। वास्तविक प्रयोक्ताओं (स्रोद्योगिक) द्वारा सामान्य खुले लाइसेन्स के स्रन्तर्गत कोका बीन्स के स्रायात करने का स्रनुमित दी जाती है और इस मद के स कारी स्रिभकरण के माध्यम से सरणीब इ किये जाने का कोई प्रस्ताव नहीं है।

†[THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) memorandum has been received on 7th June, 1980 from an all party delegation from Kerala requesting that maximum quantity of raw cashewnuts may be imported through Cashew Corporation of India, import of cocoa beans should be stopped and import of natúral rubber should be allowed.

(b) No, Sir.

(c) and (d). Import of raw cashewnuts is canalised through Cashew Corporation of India, and import of natural rubber is canalised through State Trading Corporation of India. Direct import of these items may, however, be allowed, on merits, in the interest of export promotion. Import of cocoa beans is allowed under Open General Licence by Actual Users (Industrial); there is no proposal to canalise the import of this item through a public sector agency.]